

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C)

No(s). 5383/2015

RAJENDRA PRASAD MISHRA AND ORS.

Petitioner(s)

VERSUS

BRIJENDRA AND ORS.

Respondent(s)

(with appln. (s) for permission to file lengthy list of dates and interim relief and office report)

Date : 29/01/2016 This petition was called on for hearing today.

For Petitioner(s)

Ms. Shruti Sen, Adv.

Mr. M. P. Shorawala, Adv.

For Respondent(s)

Mr. Yash Pal Dhingra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Respondent No.1 has already filed the counter affidavit.

Service of notice is complete on the respondent No.7 but no one has entered appearance on his behalf.

Four weeks time, as last chance is given to the respondent Nos. 10 to 14 to file the counter affidavit.

Fresh steps for the service of notice by usual mode to the respondent Nos. 2 to 6, 8 and 7 shall be taken by the learned counsel for the petitioners within a period of four weeks.

Signature Not Verified

List again on 14.3.2016.

Digitally signed by

Madhu Grover

Date: 2016.01.29

16:26:07 SCT

Reason:

(M V RAMESH)
Registrar

MG